

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: This the 20th Day of April 1999.

Coram:- Hon'ble Mr.S. Dayal, A.M.

Hon'ble Mr.S.L. Jain, J.M.

ORIGINAL APPLICATION NO.925/92.

Mohd. Naeem Mansoori aged about 21 years son of
Sri Rafiq R/O 79 Bara Kuan, near Central Masjid,
Puliya No.9, Jhansi.

Counsel for the Applicant: Sri R.K. Nigam, Adv.

. . . Applicant.

Versus

1. Union of India, through General Manager,
Western Railway, Churchgate, Bombay.
2. Divisional Railway Manager, Western Railway,
Kota.
3. D.S.T.E. Western Railway Kota.
4. Chief Medical Superintendent, Western Railway
Kota.

Counsel for the respondents:- Sri Amit Sthalekar, Adv.

. . . Respondents.

Order

(By Hon'ble Mr.S. Dayal, Member(A.))

The applicant has sought relief of re-examination
under C-1 medical standard as he has failed to

✓ clear B-1. He has also prayed that his case may be considered under quota for handicapped persons.

2. The facts of the case are that the applicant appeared for the post of W.T.M. Grade-III in the scale of Rs.950-1500 (R.P.S.). He was recommended for appointment on the ~~post~~^{basis} of recommendations made by Railway Recruitment Board and was offered appointment as Apprentice W.T.M. subject to certain conditions one of which was that he shall have to pass examination as per medical standard ^{before} ~~being~~ allowed to be appointed. The applicant claims that he could not clear medical standard B-1 category but was entitled for consideration under C-1 category or as a physically handicapped employee.


3. The arguments of Sri R.K. Nigam for the applicant and Sri Amit Sthalekar for the respondents have been heard.

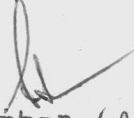
4. The respondents have mentioned in their counter reply that the applicant did not complete his medical examination and was not categorized either in B-1 or C-1 because he left the medical examination after the first day. The applicant's claims that he should be considered against C-1 standard, is, therefore, not valid as he failed to complete his medical examination as required under the offer of appointment made to him.

5. As far as the prayer of the applicant for being considered against quota for physically handicapped, there is not even a whisper that quota for physically handicapped exists in the category of Apprentice W.T.M. It is ^{not} the case of the

applicant that he applied as a handicapped candidate when the applications were invited against the post.

6. In view of the above, the O.A. is dismissed as lacking in merits. There shall be no order as to costs.


Member (J.)


Member (A.)

Nafees.